

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.
OA.830/95.

Date of order: 21-8-1995.

Between:-

G.Ramesh ... Applicant.

And

1. The Station Engineer,
Doordarshan Maintenance Centre,
Government of India,
Ramanthapur, Hyderabad.
2. K.Ramesh, Chankunta Village,
Choppadandi Mandl.
Karimnagar District.

.... Respondents.

Counsel for the Applicant: Mr. V. Madhusudhan Rao

Counsel for the Respondents: Mr. N.V. Ramana, CGSC.

Coram:

Hon'ble Mr. Justice V. Neeladri Rao, Vice-Chairman
Hon'ble Shri R. Rangarajan, Member (Administrative).

(B2)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, V.C.)

Heard Sri V. Madhusudhan Rao, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondent.

2. This OA was filed praying for setting aside the intimation letter dated 19-5-1995 issued by R-1 to R-2 to produce the bio-data for the post of Technician by declaring that ^{He said} action of the first respondent is arbitrary, illegal, unjust and improper.

3. It is pleaded in the OA that a requisition was issued to the Employment Exchange by R-1 for sponsoring candidates from OBC on priority for two posts of Technicians. During the course of interview the applicant was informed that he was selected and hence issusal of intimation to R-2 is illegal. But copy of the requisition/issued to the Employment Exchange requesting for sponsoring candidates for the ^{Ans} posts of Technicians that ^{for OBC} only one temporary vacancy was notified for the post of Technicians. The written instruction from the Station Engineer, Doordarshan, (R-1) dated 11-8-1995 to the learned standing counsel is also produced to show that only Sri P. Venkateswarulu, was selected and he too ^{is yet} ~~was~~ not given offer of appointment for filling up the said vacancy.

X

(15)

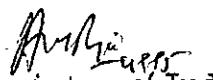
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4. In view of the said submission for the respondents, their contention that the only one vacancy has been notified has to be accepted and accordingly this OA does not merit ^{as such} consideration and accordingly this OA is dismissed at the admission stage. No costs. //



(R. Rangarajan)
Member(Admn.)


(V. Neeladri Rao)
Vice Chairman


By, Registrar(Judl)

Dated : August 21, 95
Dictated in Open Court

Copy to:-

1. The Station Engineer,
Doordarshan Maintenance Centre,
Govt of India, Ramanthapur, Hyderabad.
2. K.Ramesh, Chankunta Village,
Choppadandi Mandl.,
Karimnagar District.
3. One copy to Mr.V. Madhusudhan Rao, Advocate
1-8-702/32/44, Padma Colony, Nallkunta,
Hyderabad
4. One copy to Mr.N.V.Ramana, CGSC, CAT, Hyd.
5. One ~~copy~~ copy to Library, CAT, Hyd.
6. One spare copy.

kku.

CA-830/95

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN: (M(ADMIN)

DATED 21-8 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. NO.

OA. NO.

in

830/95

T.A. NO.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed. At the Admision Stage

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

No Spare Copy

